

BULLETIN NO. 2

Thursday, the 5th November, 2020

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Thursday, the 5th November, 2020 from 2.00 P.M. to 6.34 P.M.)

I. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

1. Bharat Ratna Shri Pranab Mukherjee, former President of India.
2. Shri Ram Vilas Paswan, Union Minister.
3. Shri Suresh Angadi, Union Minister of State.
4. Shri Jaswant Singh, former Union Minister.
5. Shri Swami Agnivesh, former Minister of Haryana.
6. Shri Dev Raj Dewan, former Member of Haryana Legislative Assembly.
7. Shri Mamu Ram, former Member of Haryana Legislative Assembly.
8. Smt. Saroj, former Member of Haryana Legislative Assembly.
9. Freedom Fighter of Haryana
10. Martyrs of Haryana.
11. Others.

and spoke for 14 minutes. He also made a suggestion that the name of Smt. Roshni Devi, mother-in-law of Shri Bishamber Singh, M.L.A., may also be added in the above said list and the same was agreed to.

Shri Bhupinder Singh Hooda, Leader of the Opposition, spoke for 12 minutes.

The Speaker also associated himself with the sentiments expressed in the House and spoke for a while.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

II. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	16	-	-	26

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 38

III. ANNOUNCEMENTS BY THE SPEAKER

(i) REGARDING LEAVE OF ABSENCE.

The Speaker informed the House that he has received an intimation through e-mail from Smt. Geeta Bhukkal, M.L.A., in which she has expressed her inability to attend the Haryana Vidhan Sabha Session commencing from 5th November, 2020 as she is admitted in Medanta Hospital for her treatment due to infection of Corona Virus.

(ii) REGARDING PUBLICATION OF 'SADAN SANDESH' MAGAZINE OF HARYANA VIDHAN SABHA.

The Speaker informed the House that the Haryana Vidhan Sabha has started to publish a monthly Magazine namely 'Sadan Sandesh' for bringing the awareness among the public representatives towards the constitutional values and Government's achievements. He also invited all the Members of the House to give their articles for this Magazine in which they can raise the matters of public importance.

(iii) REGARDING TO INSERT THE 'HARYANA' WORD IN PLACE OF 'PUNJAB' WORD AT THE TITLE OF 163 ACTS.

The Speaker informed the House that at present 163 Acts are enforced in the Haryana State which are still started with the title of 'Punjab' word. Hence, he has hold a meeting on 24th September, 2020 with the Chief Secretary and Legal Remembrance, Haryana to insert the 'Haryana' word in place of 'Punjab' word in the title of 163 Acts. He further informed the House that in that meeting it has also been decided to constitute a Committee

to examine this issue. He also stated that the Committee will give its report within a month..

Shri Bharat Bhushan Batra, a Member of the Indian National Congress Party, also spoke on this matter and demanded that two or three Members from the Haryana Legislative Assembly be also included in the above said Committee. The Speaker assured the Member that as and when the report of the Committee will come and, if necessary, the matter will be considered for the constitution of a Committee of the House.

IV. CONGRATULATIONS ON THE BIRTHDAY OF THE MEMBER OF HARYANA LEGISLATIVE ASSEMBLY.

The Speaker and several Members of the House congratulated to Shri Ghanshyam Saraf, a Member of the Haryana Legislative Assembly on his birthday.

Shri Ghanshyam Saraf also thanked all the Members of the House.

V. ANNOUNCEMENT BY THE SECRETARY

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Session held in August, 2020 and have since been Assented to by the Governor.

AUGUST SESSION, 2020

1. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2020.
2. The Haryana Lifts and Escalators (Amendment) Bill, 2020.
3. The Haryana Municipal Corporation (Amendment) Bill, 2020.
4. The Haryana Municipal (Amendment) Bill, 2020.
5. The Haryana Fire Service (Amendment) Bill, 2020.
6. The Haryana Municipal Entertainment Duty (Amendment) Bill, 2020.
7. The Haryana Development and Regulation of Urban Areas (Second Amendment and Validation) Bill, 2020.
8. The Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2020.
9. The Haryana Appropriation (No.3) Bill, 2020.

10. The Haryana Goods and Services Tax (Amendment) Bill, 2020.

11. The Haryana Value Added Tax (Amendment) Bill, 2020.

VI. SECOND REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the Second Report of the Business Advisory Committee as under:-

“The Committee met at 11.00 A.M on Thursday, the 05th November, 2020 in the Chamber of the Hon’ble Speaker.

The Committee recommends that unless the Hon’ble Speaker otherwise directs, the Assembly whilst in Session, shall meet on Thursday, the 5th November, 2020 at 02.00 P.M. and adjourn at 6.30 P.M. without question being put.

The Committee also recommends that on Friday, the 6th November, 2020 the Assembly shall meet at 10.00 A.M. and adjourn after the conclusion of the Business entered in the List of Business for the day.

The Committee, after some discussion, further recommends that the Business on 5th November, 2020 and 6th November, 2020 be transacted by the Sabha as under :-

THURSDAY, THE 5TH NOVEMBER
2020 (02.00 P.M.)

1. Obituary References.
2. Questions Hour.
3. Presentation and adoption of second report of the Business Advisory Committee.
4. Papers to be laid on the Table of the House.
5. Legislative Business.

FRIDAY, THE 6TH NOVEMBER, 2020
(10.00 A.M.)

1. Questions Hour.
2. Motion under Rule-15 regarding Non-stop sitting.
3. Motion under Rule-16 regarding adjournment of the Sabha sine-die.
4. Papers to be laid, if any.
5. Legislative Business.
6. Any other Business.

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the Second Report of the Business Advisory Committee.

Shri Bhupender Singh Hooda, Leader of the Opposition, spoke for 1 minute and urged the Speaker to extend the sittings of the House so that the Members could discuss the farm laws enacted by the Central Government as these farm acts will destroy the farming community.

Shri Balraj Kundu, an Independent Member also spoke for a while.

The motion was put and carried.

VII. WALK OUT

During the presentation of the Report of the Business Advisory Committee, some Members of the Indian National Congress Party came into the well of the House and argued with the Speaker to extend the sittings of the House so that they could discuss farm laws enacted by the Central Government and many other important issues. The Speaker assured the Members that if any business will remain pending tomorrow then sittings of the House will be extended but the Members of the Indian National Congress Party continuously argued with the Speaker over this issue. The Speaker time and again asked the Members to resume their seats but they did not do so and all the Members of the Indian National Congress Party present in the House, staged a walk out as a protest against the short duration of the Session and for sittings of the House not having been increased.

VIII. NOTICE OF PRIVATE MEMBER BILLS/RESOLUTIONS.

As and when the Speaker called upon Shri Abhay Singh Chautala, M.L.A. to read out his Calling Attention Notice regarding more than thirty thousand false registries in 32 cities of the State, which was admitted for today. Shri Abhay Singh Chautala wanted to know the fate of his Private Member Bills relating to the farm laws enacted by the Central Government first. The Speaker asked the Member that he should read out his Calling Attention Notice first and later on he will be informed the fate of his Private Member Bills but he continuously argued with the Speaker in this regard. He also raised the issue of Non-Official- Day and even quoted the Rule 30 of the Rules of Procedure and Conduct of Business in Haryana Legislative

Assembly regarding Arrangement of Private Members' business. He further stated that as today is Thursday hence, Private Members' business should be taken up first.

The Speaker asked the Member that no Private Members' Business can be conducted on the first day of the Session. He again asked Shri Abhay Singh Chautala to read out his Calling Attention Notice but he did not do so and continuously argued with the Speaker over this issue.

Smt Kiran Choudhry, a Member of the Indian National Congress Party also wanted to know the fate of her resolution regarding against the farm laws enacted by the Central Government. The Speaker informed the Member that as per the opinion of the L.R. and A.G., Haryana, such resolution can not be brought in the House as it is not legally tenable.

Shri Bhupinder Singh Hooda, Leader of the Opposition and Shri Bharat Bhushan Batra, M.L.A. also spoke on this matter,

The Chief Minister also spoke on this matter and stated that the Indian National Congress Party is misleading on the farm laws.

After hearing the views from both the sides, the Speaker informed the House that he had received a Short Duration Notice from the Members of the Indian National Congress Party regarding the farm laws enacted by the Central Government, which has been admitted. He further stated that a short duration discussion will be held tomorrow i.e. on 6.11.2020 and the Members will be given ample opportunity to speak on this issue but the Members of the Indian National Congress Party were not satisfied with the assurance given by the Speaker and continuously interrupted the proceedings of the House.

IX. CALLING ATTENTION NOTICES AND STATEMENTS THEREON.

(i) Regarding more than thirty thousand false registries in 32 cities of the State.

The Speaker informed the House that he had received a Calling Attention Motion No. 6 given notice of by Shri Abhay Singh Chautala, M.L.A. regarding more than thirty thousand false registries in 32 cities of the State and the same has been admitted

The Speaker further informed the House that he had also received a Calling Attention Motion No. 16 given notice of by Smt. Kiran Choudhry,

M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 6. Hence, She Can also ask her supplementary.

The Speaker further informed the House that he had also received an Adjournment Motion No. 2 given notice of by Shri Varun Chaudhary and 9 others M.L.As (Shri Bishan Lal, Shri Bharat Bhushan Batra, Shri Aftab Ahmad, Smt. Geeta Bhukkal, Shri Kuldeep Vats, Shri Jagbir Singh Malik, Smt. Shakuntala Khatak, Shri Mewa Singh and Shri Amit Sihag) on the similar subject, which has been converted into Calling Attention Motion No. 34 and clubbed with Calling Attention Motion No. 6. He further stated that being a first signatory, Shri Varun Chaudhary and two other signatories can also ask their supplementaries.

He further asked Shri Abhay Singh Chautala to read out his notice and the Minister concerned to make a statement thereafter.

Shri Abhay Singh Chautala read out his notice.

The Deputy Chief Minister then made a statement.

(ii) Regarding 46% increase in Infant Mortality Rate (April to June) 2020 in the State.

The Speaker informed the House that he had received a Calling Attention Motion No. 12 given notice of by Shri Abhay Singh Chautala, M.L.A. regarding 46% increase in Infant Mortality Rate (April to June 2020) in the State and the same has been admitted for today.

He further asked Shri Abhay Singh Chautala to read out his notice and the Minister concerned to make a statement thereafter.

Shri Abhay Singh Chautala read out his notice.

The Health Minister then made a statement.

X. PAPERS LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid papers from Sr. Nos. 1 to 21 on the Table of the House.

XI. OFFICIAL RESOLUTIONS-

(i) Regarding the withdrawal of “The Haryana Control of Organised Crime Bill, 2019”

At 5.31-P.M.,the Home Minister moved the following resolution:-

‘कि हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2019” संगठित अपराध सिंडीकेट या गैंग द्वारा आपराधिक गतिविधियों को रोकने तथा नियन्त्रण

करने और उनसे निपटने के लिए विशेष उपबन्ध करने हेतु प्रस्तुत किया गया था। इसलिए "हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2019" राज्य सरकार द्वारा बनाया गया था और हरियाणा विधानसभा द्वारा 04 अगस्त, 2019 को पारित किया गया था।

और चूंकि, उक्त विधेयक हरियाणा के राज्यपाल को, भारत के संविधान के अनुच्छेद 200 में दिए गए उपबन्धों की अनुपालना में उनकी सहमति के लिए उनके सम्मुख प्रस्तुत किया गया।

और चूंकि, राज्यपाल ने, भारत के संविधान के अनुच्छेद 201 के अधीन, उक्त विधेयक को, भारत के राष्ट्रपति के विचार हेतु आरक्षित रख लिया था।

और चूंकि, "हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2019" भारत के राष्ट्रपति की सहमति के लिए भारत सरकार, गृह मन्त्रालय को भेजा गया था। गृह मन्त्रालय, भारत सरकार द्वारा इलैक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय, भारत सरकार की टिप्पणी के लिए भेजा गया था तथा यह पाया गया था कि "हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2019" की धारा 14 में यथा प्रस्तावित अवरोधन के लिए उपबन्ध पहले ही भारतीय तार अधिनियम, 1885 (1885 का केन्द्रीय अधिनियम 13) और सूचना एवं प्रौद्योगिकी अधिनियम 2000(2000 का केन्द्रीय अधिनियम 21) क्रमशः इनके अधीन बनाए गए नियमों में पहले ही किए गए हैं। अतः "हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2019" में इस प्रावधान का होना भ्रम की स्थिति उत्पन्न करता है इसलिए इलैक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय, भारत सरकार उक्त प्रावधान का समर्थन नहीं करता है।

तदनुसार, राज्य सरकार ने गृह मन्त्रालय, भारत सरकार को "हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2019" पर उठाई गई आपत्ति के निवारण हेतु वापिस लौटाने के लिए अनुरोध किया था चूंकि इलैक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय, भारत सरकार द्वारा की गई टिप्पणी के दृष्टिगत नया हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2020 प्रस्तुत किया जाए।

और चूंकि, दिनांक 16 अक्टूबर, 2020 को मन्त्री परिषद् की बैठक में "हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2019" को वापिस लेने और नया "हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2020" प्रस्तुत करने का निर्णय लिया गया है।

इसलिए अब, भारत के संविधान के अनुच्छेद 200 और 201 में दिए गए उपबन्धों के अनुसरण में हरियाणा राज्य की विधानसभा, "हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2019" को वापिस लेने का प्रस्ताव करती है।"

and spoke for 3 minutes.

(The Motion was put and carried unanimously.)

(ii) Regarding for providing the remaining rooms to Haryana from the allotted rooms in Haryana and Punjab Vidhan Sabha Secretariat Building.

At 5.36 P.M., the Parliamentary Affairs Minister moved the following resolution:-

"हरियाणा राज्य पंजाब पुनर्गठन अधिनियम, 1966 (1966 का केन्द्रीय अधिनियम 1931) की धारा-3 के माध्यम से भारतीय संविधान की प्रथम अनुसूची में राज्य के रूप में सम्मिलित होकर 1 नवम्बर, 1966 से अस्तित्व में आया।

उस समय पंजाब तथा हरियाणा की सीमाओं का बंटवारा हुआ वहीं पर अन्य संसाधनों का भी बंटवारा हुआ। आज हमारे प्रदेश को बने हुए लगभग 54 वर्ष हो गए हैं परन्तु हमें अभी तक अपना पूरा हक नहीं मिला है। अतीत में जो भी सरकारें रही सभी ने अपने-अपने प्रयास किए कि हमें अपना पूरा हक मिले। हम सभी इस बात के लिए पूरी तरह से वचनबद्ध हैं कि जब तक हमें अपना पूरा हक नहीं मिलता तब तक हम चैन से नहीं बैठेंगे। हरियाणा एवं पंजाब विधान भवन का बंटवारा दिनांक 17.10.1966 को तत्कालीन माननीय राज्यपाल महोदय, पंजाब के कार्यालय में तत्कालीन चीफ इंजीनियर, कैपिटल प्रोजेक्ट, चण्डीगढ़ द्वारा बैठक बुलाकर निर्धारित अनुपात के अनुसार आबंटित किया। विधान भवन ईमारत का कुल क्षेत्रफल 66430 Sq.Feet निर्धारित किया गया। जिसमें से 30890 Sq.Feet पंजाब विधान सभा सचिवालय को दिया गया तथा 10910 Sq.Feet पंजाब विधान परिषद् सचिवालय को दिया गया और 24630 Sq.Feet हरियाणा विधान सभा सचिवालय को दिया गया। जिसका विवरण निम्नलिखित है:-

1. परिषद् सदन लॉबी सहित जो हमें बंटवारे में आया जो आज हमारा सदन है, पूर्ण रूप से हमारे पास है।
2. बेसमेंट (उत्तर पूर्व) कक्ष संख्या 23,24,25,26 ये चार कमरे हमारे बंटवारे में आए जिसमें से कमरा न. 23 तथा 26 आज भी पंजाब विधान सभा के कब्जे में हैं।
3. ग्राउंड फ्लोर (दक्षिण-पश्चिम) कक्ष संख्या 27,28,29 तथा 30 ये चार कमरे जो बंटवारे के समय हमारे हिस्से में आए थे आज ये चारो कमरे पंजाब विधान सभा के कब्जे में हैं।
4. पहली मंजिल (दक्षिण-पश्चिम) कक्ष संख्या 66,67,68,69,70 तथा 71 कुल छः कमरे जो हमारे हिस्से में आए थे वो पूर्ण रूप से हमारे पास है।
5. पहली मंजिल (उत्तर पश्चिम) कक्ष संख्या 99,100,101,102,103,104, 106,107,108,109, 110,111,112 तथा 113 कुल 14 कमरे जो बंटवारे में हमारे हिस्से में आए जो आज पंजाब के कब्जे में हैं।
6. दूसरी मंजिल (उत्तर पश्चिम) कक्ष संख्या 123,124,125,126,127 तथा 128 कुल छः कमरे जो बंटवारे में आए वो पूर्ण रूप से हमारे पास हैं।
7. दूसरी मंजिल (उत्तर पूर्व) कक्ष संख्या 154,155,156,158,159 तथा 160 कुल छः कमरे जो हमारे बंटवारे में आए ये सभी कक्ष पंजाब विधान सभा के पास हैं परन्तु पूर्व में आपसी सहमति से पंजाब के बंटवारे में आए सात कमरे संख्या नं. 129 से लेकर 135 दूसरी मंजिल हरियाणा विधान सभा के पास हैं।

इस तरह कुल 20 कमरे जो हमारा हिस्सा है उन पर आज भी पंजाब ने अवैध तौर से कब्जा किया हुआ है। आज हमारे कर्मचारियों के लिए, विभिन्न दल के नेताओं के लिए, मंत्रियों के लिए तथा समितियों की बैठक के लिए पर्याप्त स्थान नहीं है। वहीं दूसरी ओर हमारे 20 कमरों पर पंजाब विधान सभा ने अवैध रूप से अपना कब्जा किया हुआ है।

यह महान सदन विधान सभा भवन की इमारत का अपना हिस्सा लेने के लिए किसी भी फोरम पर अपनी बात पुरजोर से एकजुटता के साथ उठाएगा तथा यह सदन पंजाब सरकार तथा पंजाब विधान सभा अध्यक्ष से भी अनुरोध करता है कि पंजाब पुर्नगठन अधिनियम 1966 के तहत जो हरियाणा एवं पंजाब विधान भवन का बंटवारा 17.10.1966 को हुआ उसका सम्मान करते हुए हरियाणा और पंजाब भवन की ईमारत में जो 24630 Sq.Feet स्थान जो हरियाणा विधान सभा सचिवालय को

आंवटित हुआ उसमें से जो 20 कमरों पर पंजाब विधान सभा का अवैध कब्जा है उनको खाली करके हरियाणा विधान सभा को सौंपा जाए।”

and spoke for 4 minutes.

(The Motion was put and carried unanimously)

XII. LEGISLATIVE BUSINESS.

1. The Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2020.

At 5.46 P.M., the Deputy Chief Minister introduced the Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2020 and also moved-

That the Punjab Village Common Lands (Regulation) Haryana Amendment Bill be taken into consideration at once.

Shri Jagbir Singh Malik and Shri Varun Chaudhary, Members from the Indian National Congress Party, spoke for 1 minute each.

The Deputy Chief Minister, by way of reply spoke for 4 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana State Employment of Local Candidates Bill, 2020.

At 5.56 P.M., the Deputy Chief Minister introduced the Haryana State Employment of Local Candidates Bill, 2020 and also moved-

That the Haryana State Employment of Local Candidates Bill be taken into consideration at once.

Shri Bharat Bhushan Batra and Shri Jagbir Singh Malik, Members from the Indian National Congress Party, spoke for 4 minutes and for a while respectively.

The Deputy Chief Minister, by way of reply spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 and Sub Clause 3 of Clause 1, were put one by one and carried.

Sub Clause 4 of Clause 1

Shri Neeraj Sharma, Shri Bhupinder Singh Hooda and Shri Bharat Bhushan Batra, Members form the Indian National Congress Party, spoke for 1, 3 and 3 minutes respectively.

Shri Ram Kumar Gautam and Dr. Kamal Gupta, Members from the Treasury Benches, spoke for 4 minutes and for a while respectively.

The Deputy Chief Minister also spoke for 4 minutes.

The Chief Minister, by way of reply, spoke for 6 minutes.

was put and carried.

Sub Clause 5 of Clause 1 was put and carried.

Clauses 2 to 24 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Haryana Water Resources (Conservation, Regulation and Management) Authority Bill, 2020.

At 6.30 P.M., the Agriculture and Farmer's Welfare Minister introduced the Haryana Water Resources (Conservation, Regulation and Management) Authority Bill, 2020 and also moved-

That Haryana Water Resources (Conservation, Regulation and Management) Authority Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Sub Clause 3 of Clause 1 were put one by one and carried.

Clauses 2 to 36 were put together and carried

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture and Farmer's Welfare Minister moved-

That the Bill be passed.

The motion was put and carried.

The Speaker, with the sense of the House, extended the time of the Sitting of the House at 6.30 P.M. for 15 minutes.

The Sabha then adjourned till 10.00 A.M. on Friday, the 6th November, 2020.

CHANDIGARH
The 5th November, 2020.

SECRETARY

